



2026:AHK-LKO:13970

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 149 of 2026

Ramu

.....Petitioner(s)

Versus

State Of U.P. Thru. Its Prin. Secy. Revenue Deptt.
Lko. And 14 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Vinod Kumar, Anita Yadav, Prabhakar Pandey
Counsel for Respondent(s)	: C.S.C., Atul Kumar Singh, Dilip Kumar Pandey

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Case called out. No body is present to press the writ petition and no request for adjournment has been made. Therefore, the Court proceeds to examine the merits of the case by perusal of record with the assistance of Sri Vikas Rai, the learned Standing Counsel for the State of U.P. and Dilip Kumar Pandey, the learned Standing Counsel for gaon sabha and Sri Atul Kumar Singh, the learned counsel for the opposite parties no. 6 to 15 who has filed his vakalatnama and short counter affidavit which are taken on record.

2. By means of the instant petition filed in public interest, the petitioner has sought issuance of a direction for removal of encroachment from the land bearing gata no. 185 measuring 0.0760 hectare situated at Village Kundrauli Sadikpur, Pargana and Tehsil Bilgram, District Hardoi which is recorded in the revenue records as compose pit.

3. On the basis of written instructions provided by SDM, Bilgram, Hardoi, the learned Standing Counsel has stated that encroachment made by the private opposite parties has been removed. On a part of land, a temporary platform exists on which some religious statues have been fixed that will also be removed in due course. The remaining land has been secured by erecting a fence of barbed wire.

4. On the basis of instructions, he has stated that two suites under Section

67 of the U.P. Revenue Code, 2006 bearing Case No. T202510330317650 and Case No. T202510330317651 have been instituted for removal of encroachment.

5. Keeping in view the aforesaid facts, the petition is ***disposed off*** by issuing a direction that the proceedings of Case No. T202510330317650 and Case No. T202510330317651 under Section 67 of the U.P. Revenue Code, 2006 pending before the Tehsildar, Bilgram Hadroi shall be concluded expeditiously.

(Subhash Vidyarthi,J.)

February 20, 2026

Pradeep/-